

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 08th day of October, 2004.

Original Application No. 1168 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.
Hon'ble Mr. D.R. Tiwari, Member - A.

Govind Lal S/o Sri Surya Bali, R/o Dandwa Mustafabad,
Post - Mirzapur, Distt. Azamgarh.

.....Applicant

Counsel for the applicant :- Sri S.K. Rai

V E R S U S

1. Union of India through Post Master General, Gorakhpur.
2. Senior Superintendent of Post Offices, Azamgarh.
3. Inspector, Postal Services, Phoolpur, Azamgarh.

.....Respondents

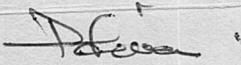
Counsel for the respondents:- Sri Saumitra Singh

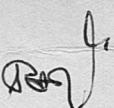
O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

By the impugned order dated 24.08.2004 the applicant, a G.D.S, has been put off duty and the grievance of the applicant is that till date neither charge-sheet has been issued nor the applicant has been reinstated. The relief claimed in the O.A is that the order dated 24.08.2004 be quashed and the respondents be directed not to interfere in the peaceful functioning of the applicant. We are of the view that the impugned order is in the nature of suspension order and the applicant is entitled to subsistence allowance and compensation as provided in the order itself. It would not be apt and proper to quash the order. However, having regard to the fact that the applicant was put off duty way back on 24.08.2004, it is provided that the competent authority shall take appropriate decision in the matter expeditiously, if possible, within a period of three months from the date of communication of this order.

2. The O.A is disposed of accordingly with no order as to costs.


Member - A.


Vice-Chairman.

/Anand/